

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

6.6.88

MP No.46/88 &
Regn.No.OA 771/87

Shri Sukhbir Singh Applicant

Vs.

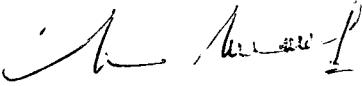
Union of India & ors. Respondents

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant None.

For the Respondents Shri O.N.Moolri, Counsel.

Applicant not present. Counter to the petition for condonation of delay has been filed. The petition for condonation of delay is bald one. It does not give any reason whatsoever which occasioned the delay; much less does it show sufficient cause for not filing the Original Application within time. The impugned order was made on 9.10.1985. Petition for condonation of delay is rejected. Consequently OA 771/87 is dismissed as being time-barred.



(KAUSHAL KUMAR)
MEMBER



(K. MADHAVA REDDY)
CHAIRMAN